GOVERNMENT OF INDIA MINISTRY OF COMMERCE & INDUSTRY DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE

LOK SABHA

STARRED QUESTION NO. 311. TO BE ANSWERED ON WEDNESDAY, THE 17TH MARCH, 2021.

e-COMMERCE COMPANIES

*311. SHRI A. GANESHAMURTHI:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state: वाणिज्य एवं उद्योग मंत्री

- (a) whether the All India Chamber of Commerce and Industry (AICCI) has demanded the Union Government that some big e-commerce companies be banned from operating in India due to excessive discounts, low pricing and restrictions on goods and if so, the details thereof;
- (b) whether it is true that the said e-commerce companies have also exploited loopholes in the FDI policy and foreign exchange regulations;
- (c) if so, the details thereof including the action taken/being taken by the Government against these companies; and
- (d) if no action has been taken/proposed to be taken, the reasons therefor?

ANSWER

वाणिज्य एवं उद्योग मंत्री (श्री पीयूष गोयल) THE MINISTER OF COMMERCE & INDUSTRY (SHRI PIYUSH GOYAL)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF THE LOK SABHA STARRED QUESTION NO. 311 FOR ANSWER ON 17.03.2021.

- (a): No such representation from All India Chamber of Commerce and Industry (AICCI) has been received in this Department.
- (b) & (c): The Government has received complaints against certain e-commerce companies alleging violation of FDI policy and necessary actions under the provisions of Foreign Exchange Management Act, 1999 have been taken for investigation by Enforcement Directorate.
- (d): Does not arise.
